

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2370/2016

[Arising out of impugned final judgment and order dated 13-10-2015 in FA No. 194/1998 passed by the High Court of Judicature at Allahabad]

MAHENDRA PRASAD

Petitioner(s)

VERSUS

JAG PATTI DEVI

Respondent(s)

Date : 30-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Varun Singh, Adv.  
Mr. Nitin Saluja, AOR  
Ms. Parijat Singh, Adv.  
Ms. Bhumi Sharma, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. As per the office report, respondent had refused to accept notice. Ordinarily, we would have proceeded with the matter.
2. However, in the attending facts and circumstances, we request and appoint Ms. Rohini Narayanan, learned counsel (email id:[advrohininarayanan@gmail.com](mailto:advrohininarayanan@gmail.com) and Enrol.No.D/15876/2025), as *amicus curiae* (pro bono), to assist the Court on behalf of the respondent.
3. The Registry is directed to supply the complete paper book digital form to the learned *amicus curiae* within a period of one week.

4. Learned *amicus curiae* shall endeavour to get in touch with the respondent directly in writing and also through the concerned District Legal Services Authority for apprising her about the pendency of the present petition; passing of this order; her right of engaging a counsel of choice; and her right of being represented, subject to eligibility, through a Legal-Aid Counsel.
5. The Chairman of the concerned District Legal Services Authority shall have the above said respondent apprised of her rights to the aforesaid effect.
6. We clarify that the learned *amicus curiae* shall continue to assist the Court, even if the respondent is represented by a legal-aid counsel.
7. The Registry shall communicate this order to all the concerned forthwith.
8. The Registry shall print the name of the learned *amicus curiae* in the cause list.
9. List on 20.03.2026.

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)  
COURT MASTER (NSH)